

Article 368 and he has every right to say all this under it. Then your objection is over ruled.

[English]

The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI KASHI RAM RANA : Sir, I introduce the Bill.

15.43½ hrs.

[English]

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL*

(Insertion of new section 63)

SHRI SATYA PAL JAIN (Chandigarh) : Sir, I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

*The motion was adopted.***

SHRI SATYA PAL JAIN : Sir, I introduce the Bill.

15.44 hrs.

[English]

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 16, etc.)

SHRI P. KODANDA RAMAIAH (Chitradurga) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN (SHRI NITISH KUMAR) : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI P. KODANDA RAMAIAH : Sir, I introduce the Bill.

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** Introduced with the recommendation of the President.

15.45 hrs.

[English]

CONSTITUTION (AMENDMENT) BILL*

(Insertion of new article 16A, etc.)

SHRI CHITTA BASU (Barasat) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN (SHRI NITISH KUMAR) : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI CHITTA BASU : I introduce the Bill.

15.45½ hrs.

CONSTITUTION (AMENDMENT) BILL*

(Substitution of new article for article 285)

[English]

SHRI CHITTA BASU (Barasat) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI CHITTA BASU (Barasat) : I introduce the Bill.

15.46 hrs.

EDUCATION BANK OF INDIA BILL*

[English]

SHRI CHITTA BASU (Barasat) : Sir, I beg to move for leave to introduce a Bill to provide for the setting up of a Bank for the purpose of advancing loans to the students for pursuing higher studies.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for the setting up of a Bank for the

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purpose of advancing loans to the students for pursuing higher studies."

The motion was adopted.

SHRI CHITTA BASU : I introduce the Bill.

15.46½ hrs.

AGRICULTURAL WORKERS BILL*

[English]

SHRI CHITTA BASU (Barasat) : Sir, I beg to move for leave to introduce a Bill to provide for the welfare of agricultural workers and to regulate their employment and conditions of service and for matters connected therewith.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for the welfare of agricultural workers and to regulate their employment and conditions of service and for matters connected therewith."

*The motion was adopted.***

SHRI CHITTA BASU (Barasat) : I introduce the Bill.

[Translation]

SHRI GULAM RASOOL KAR : I have a point of order. I have raised a point of order at that time also. I had opposed it but you did not allow me.

[English]

MR. CHAIRMAN : There is not point of order. Please do not waste the time. Your point has been taken care for. If you are on some other point, I can allow you; otherwise, I cannot allow you. That point has already been disposed of. Please take your seat. Now, Dr. Subbarami Reddy.

15.47 hrs.

COMPULSORY VOTING BILL*

[English]

DR. T. SUBBARAMI REDDY (Visakhapatnam) : Sir, I beg to move for leave to introduce a Bill to provide for compulsory voting by the electorate in the country and for matters connected therewith.

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** Introduced with recommendation of President.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for compulsory voting by the electorate in the country and for matters connected therewith."

The motion was adopted.

DR. T. SUBBARAMI REDDY : I introduce the Bill.

15.47½ hrs.

ABOLITION OF BEGGING BILL*

[English]

DR. T. SUBBARAMI REDDY (Visakhapatnam) : Sir, I beg to move for leave to introduce a Bill to provide for abolition of begging and for matters connected therewith or incidental thereto.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for abolition of begging and for matters connected therewith or incidental thereto."

The motion was adopted.

DR. T. SUBBARAMI REDDY : I introduce the Bill.

15.48 hrs.

NATIONAL CHILD WELFARE BOARD BILL

[English]

DR. T. SUBBARAMI REDDY (Visakhapatnam) : Sir, I beg to move for leave to introduce a Bill to provide for the establishment of a National Welfare Board for welfare of children and for matters connected therewith.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for the establishment of a National Welfare Board for welfare of children and for matters connected therewith."

The motion was adopted.

DR. T. SUBBARAMI REDDY : I introduce the Bill.

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